

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF JAYPEE INFRATECH LTD**

| <b>RELEVANT PARTICULARS</b>                                                                       |                                                                                                                                                                                                                                                                                                                                                                                 |
|---------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 NAME OF CORPORATE DEBTOR                                                                        | JAYPEE INFRATECH LTD                                                                                                                                                                                                                                                                                                                                                            |
| 2 DATE OF INCORPORATION OF CORPORATE DEBTOR                                                       | 5th April 2007                                                                                                                                                                                                                                                                                                                                                                  |
| 3 AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED                             | Registrar of Companies under Companies Act, 1956                                                                                                                                                                                                                                                                                                                                |
| 4 CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR         | L45203UP2007PLC033119                                                                                                                                                                                                                                                                                                                                                           |
| 5 ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE(IF ANY) OF CORPORATE DEBTOR               | Sector - 128, Gautam Budh Nagar<br>Noida - 201304 (U.P.)                                                                                                                                                                                                                                                                                                                        |
| 6 INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR                                     | 9th August 2017                                                                                                                                                                                                                                                                                                                                                                 |
| 7 ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS                                      | 180 days from the date of commencement of insolvency resolution process                                                                                                                                                                                                                                                                                                         |
| 8 NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL | Name: Anuj Jain<br>Interim Resolution Professional for Jaypee Infratech Ltd<br>C/o BSRR & Co Chartered Accountants<br>Address: Building No.10, 8th Floor,<br>Tower B, DLF Cyber City, Phase II,<br>Gurugram - 122002 (Haryana)<br>Registration Number:<br>IBBI/IPA-001/IP-P00142/2017-18/10306<br>Email: <a href="mailto:IRPJIL@bsraffiliates.com">IRPJIL@bsraffiliates.com</a> |
| 9 LAST DATE FOR SUBMISSION OF CLAIMS                                                              | 24th August 2017                                                                                                                                                                                                                                                                                                                                                                |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against JAYPEE INFRATECH LIMITED on 9th August 2017.

The creditors of JAYPEE INFRATECH LIMITED, are hereby called upon to submit a proof of their claims on or before 24th August 2017 to the Interim Resolution Professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claim by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claim by person, by post or electronic means.

The Submission of Proof of claim is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulations, 2016. The Proof of claim is to be submitted by way of the following specified forms

Form B - for claims by operational creditors

Form C - for claims for financial creditors

Form D - for claims by workmen and employees

In order to get a copy of the form, you may download the above mentioned forms in the website [www.ibbi.gov.in](http://www.ibbi.gov.in) and Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional: Anuj Jain sd/-**

Date : 10th August, 2017

Place : New Delhi, India